

Satish Kumar Jain v M/s Pioneer Paper Agency
CC No. 523406/16

28.05.2020

(Vide advisory of the Hon'ble High Court of Delhi No. 79/RG/DHC/2020 dated 16.03.2020, all matters except bail and stay matters were postponed till 31.03.20. Further vide Office Order dated 23.03.2020 of the Hon'ble High Court of Delhi, functioning of the district courts was suspended till 04.04.20. The functioning of the district courts was further suspended by separate orders and vide order dated 02.05.2020, it has been suspended till 17.05.20. Vide order of the office of District and Sessions Judge, HQ THC, dated 03.05.20 it was directed that the cases in which arguments have already been heard and are reserved for order/judgment, they may be taken up for pronouncement of order/judgment. Vide order dated 16.05.2020 the functioning of the court was suspended till 23.05 2020 and it was directed that the courts shall take up the matters ready for final arguments through VC.)

Present: Sh. Anuj Gupta, Ld. Counsel for the complainant with complainant.

Ms. Stuti Gupta, Ld. Counsel for accused with the accused
in person

Ms. Poonam Gupta, the Reader of the court

Both the parties alongwith their counsels have joined the proceedings through video conferencing. Vide separate judgement of even date, the accused (1) M/s Pioneer Paper Agency and (2) Mr. Rajesh Jain are convicted for the offence punishable u/s 138 Negotiable Instruments Act. Now to come up for arguments on the point of sentence on 03.06.2020. The soft copy of the judgment as well as this order shall also be provided to the counsels of both the parties through e-mail.

NAINA

**MM-07, Central,
THC Delhi, 21.05.2020**